

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 406
IB/549/ND/2023

IN THE MATTER OF:

Yes Bank Limited	...	Applicant
Versus		
Ats Realworth Private Limited	...	Respondent

Under Section 7 of IBC, 2016.

Order delivered on 10.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. V. Anush Raajan, Adv. Pradyumn Yadav

For the Respondent : Adv. Divyansh Rai, adv. Ajit Kumar,

HYBRID HEARING (PHYSICAL & VC)

ORDER

Today, the matter was fixed for reply-arguments on behalf of the respondent. Learned Counsel for the applicant as well as Mr. Divyansh Rai, Learned Counsel for the respondent are present physically. Mr. Divyansh Rai, Learned Counsel for the respondent has submitted that arguing counsel Mr. Krish Kalra is not available today and requests for an adjournment. Adjournment is granted. As a last chance, adjournment is granted, Learned Counsel for the respondent is directed to inform the arguing counsel to argue the matter on the next date of hearing, failing which, the matter will be proceeded further on the basis of available documents on e-portal of this Adjudicating Authority. Let this matter be posted to 15.04.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)